

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No.30/(MAH)/2010  
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT  
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 12.04.2017

NAME OF THE PARTIES: Dr. Vithal V. Kasbekar  
V/s.  
M/s. Sterling Hospitals Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956  
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
11	<i>Advy</i> Vandhau Bhandgar	Advocate for Respondent	<i>Vandhau B</i>
11	Minalyhi Nimbekar	Advocate for Pet <sup>n</sup> holding for stay of Insolvency chambers	<i>M. Nimbekar</i>

**ORDER**

**T.C.P. No. 30/397-398/CLB/MB/MAH/2010**

1. The Learned Representative of the Petitioner is asking for some more time to place on record the Legal Heirs of one the deceased Petitioner. Earlier it was directed by this Bench to bring on record the Legal Heirs on or before 30.03.2017.
2. The Respondent has objected to consider the request. Last chance is granted to substitute the Legal Heirs on or before 01.05.2017.
3. The matter be listed for Final Hearing on 03.05.2017.

Dated: **10.04.2017** *MS*

sd/-  
**M.K. Shrawat**  
**Member (Judicial)**